THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

(a) to (c) The Government of Rajasthan have reported that of the 29 tubewells constructed by the Exploratory Tubewells Organisation in Jalore district on their behalf on 'Deposit' work basis, 25 have been taken over by it. The remaining 4 tubewells have not been accepted either because of insufficiency of water or the quality of water being such that it is unfit for human or cattle consumption.

Out of the 25 tubewells, 8 have already been energised. Of the remaining 17, pumps and engines are being installed on 9 tubewells. Procurement of pumps and engines for the balance 8 tubewells is in hand.

Of the total of 25 tubewells, 11 are to be electrically operated of which 6 have already been connected with electric power. The electric connection on 3 more tubewells would be provided as soon as the pumps are installed. In case of the remaining 2 tubewells, steps have been taken to provide electric connection.

WAGE BOARD FOR COLLIERIES

- 912. SHRI D. L. SEN GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) the number of collieries which have not yet implemented the Wage Board decision; and
- (b) what are the names of those collieries?

MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) and (b) The recommendations have not been implemented by 221 collieries, names are given in the statement attached. [See Appendix LXVI, Annexure No. 70.] Moreover, 483 collieries have implemented the recommendations only partially.

REGIONAL LABOUR INSTITUTE

913. SHRI THILLAI VILLALAN: Will the Minister of LABOUR AND

REHABILITATION be pleased to state:

- (a) whether there is any proposal under Government's consideration to set up a Regional Labour Institute in each state under the Central Labour Institute, Bombay with the support of the United Nations special fund and the International Labour Organisation during this year; and
- (b) if so, what is the progress made by the Institute in Madras during the period from 1961 to 1968?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) No.

(b) The Regional Labour Institute at Madras has been functioning since 1962. The Institute has been conducting training courses for middle manage-ment on Industrial Safety, Industrial Hygiene, Occupational Health, Productivity and Management. A number of Seminars have also been held on these subjects. Special training programmes Industrial Safety and Industrial Hygiene have been conducted for the benefit of factory inspectors trainees from abroad. The Institute large number has also organised a full-day half-day training and programmes on Industrial Safety for workers, worker-trainees, students from technological institutions and supervisory personnel. A number of Studies have been conducted on Industrial Safety, Industrial Hygiene and Productivity and assistance and advice provided to factory managements on request.

REMISSION OF LOANS TO DISPLACED PERSONS IN ASSAM

- 914. SHRI M. PURKAYASTHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether it is a fact that D. W. are being issued to realise R/R loans advanced to the displaced persons in Assam;
- (b) whether the Union Government have received any representation from the displaced persons and their Association for remission of their loans; and
- (c) if so, the action proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION

(SHRI D. R. CHAVAN): (a) Yes. Demand notices for repayment of Contributory House Building Loans have been served on displaced persons in Assam.

(b) Yes.

(c) The proposal for remission of the Contributory House Building Loans has been carefully considered but it has, however, not been possible to grant any general remission of such loans. Hard cases will, however, be dealt with sympathetically on merits.

PART TIME STUDENTS EMPLOYEES' UNION OF DMS

- 915. SHRI BANKA BEHARY DAS: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that reference was made by his Ministry in 1964 to the Ministry of Labour and the Ministry of Law concerning the status of the part-time Students Employees' Union of the Delhi Milk Scheme;
- (b) if so, whether the Ministry of Law informed that employees are workmen under the labour law; and
- (c) if so, whether these employees are being treated as workmen by Government since 1964 and all the facilities are being accorded to them under the law?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Yes.

- (b) Yes.
- (c) This is being examined.

REPATRIATES FROM CEYLON

916. SHRI JAIRAMDAS DAULATRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) the number of persons of Indian origin (Indian and Ceylon national) who have been repatriated from Ceylon in consequence of the Indo-Ceylon agreement;
- (b) the total number of such persons who have to be repatriated; and
- (c) the number of such persons who have been settled in each State in India?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-REHABILITATION MENT AND (SHRI D. R. CHAVAN): (a) and (b) Under the Indo-Ceylon Agreement, 1964, Government of India have agreed to grant Indian citizenship to 5,25,000 Stateless persons of Indian origin, together with natural increase in that number since the date of the Agreement. Repatriation will be arranged in respect of this number over a period of 15 years. As on 30-9-1968, Indian citizenship had been granted to 25,142 persons. Out of these, 5,818 have returned to India on their own accord.

(c) Generally speaking, most of the persons, who have returned to India, have settled down in the State of Madras. The Government assistance sought by and given to these persons is not significant. The time and labour involved in collecting exact information about the number of persons who have settled down in each State will not be commensurate with the results to be achieved.

SURPLUS LAND FOR DISTRIBUTION

917. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state the total surplus land, State-wise, available for distribution in the States and the Union Territories where land ceiling legislation has already been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-COMMUNITY CULTURE, DEVE-**COOPERATION** LOPMENT AND (SHRI ANNASAHEB SHINDE): The extent of land declared surplus on imposition of ceiling on holdings by the State Governments and the area of surplus land distributed in the various States and Union Territories is indicated in the table below:-

State/Union Territory			Surplus area	Area distribu- ted
			(Acres)	(Acres)
Andhra Pradesh .			73,692	••
Assam			67,934	466
Gujarat			41,030	6,267
Haryana	•		182,250	54,981
Jammu & Kashmir			450,000	450,000
Madhya Pradesh .			75,581	12,194